

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

CP 515/2002 in
OA 1886/1995

(A 6)

New Delhi this the 11th day of December, 2002

Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman (J)
Hon'ble Shri V.K. Majotra, Member (A)

S. M. Verma
E-32, Guru Nanak Road,
Adarsh Nagar, Delhi-33

.. Petitioner

(Present in person)

VERSUS

1. Shri S.S. Dawra
Secretary,
Ministry of Urban Development
and Poverty Alleviation,
Nirman Bhawan, New Delhi.
2. Sh. J. N. Bhavani Prasad
Director General (Works),
Central Public Works Department,
Nirman Bhawan, New Delhi.

.. Respondents

(By Advocate Shri H.K. Gangwani)

O R D E R (ORAL)

(Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman (J))

We have heard the applicant, Shri S.M. Verma at some length. He is aggrieved by the order dated 6.11.2002 issued by the respondents which has been done in pursuance of the directions of the Tribunal dated 22.3.2000 in OA 1584/1998 and OA 1886/1995, which have been filed by the applicant. According to him, this order is not in accordance with the relevant law and rules but he has failed to show how the respondents have wilfully and contumaciously disobeyed Tribunal's order. Shri H.K. Gangwani, learned counsel has also been heard. He has pointed out that in compliance of the aforesaid order of the Tribunal, the respondents have done ^{the 18/} necessary exercise

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and passed the order dated 6.11.2002 in compliance thereof. In the circumstances, he has submitted that CP is not a proper remedy if at all the applicant is aggrieved.

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2. In the above facts and circumstances of the case, we find no good grounds to issue notice on CP 515/2002 as no *prima facie* case has been made out by the petitioner. Accordingly, CP 515/2002 is dismissed with liberty.

V.K.Majotra
(V.K. Majotra)

Member (A)

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Lakshmi Swaminathan
(Smt. Lakshmi Swaminathan)
Vice Chairman (J)